

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject:- Constitution of the Committee for *ensuring the implementation of the decisions of the Apex Court*' in compliance to order dated 06.08.2024 passed by Hon'ble Supreme Court in Miscellaneous Application No. 2034/2022 in MA 1849/2021 in SLP (Crl) No. 5191/2021 titled Satender Kumar Antil Vs Central Bureau Of Investigation & Anr.

ORDER

No.: 1534 of 2024/RG/GS

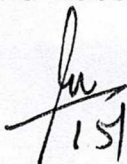
Dated: 15.10.2024

Hon'ble the Chief Justice has been pleased to direct that the Hon'ble Committee comprising the following, which is already in place and is having the mandate to monitor the progress of the cases pending before the Hon'ble Supreme Court of India in which High Court J&K and Ladakh is a party, shall henceforth also have the mandate of ***ensuring the implementation of the decisions of the Apex Court*** in compliance to the directions of the Hon'ble Supreme Court rendered in the matter captioned above:-

1. Hon'ble Mr. Justice Sanjay Dhar.
2. Hon'ble Ms. Justice Moksha Khajuria Kazmi.
3. Hon'ble Mr. Justice Wasim Sadiq Nargal.

The Registrar Rules, High Court of J&K and Ladakh shall act as Secretary to the Hon'ble Committee.

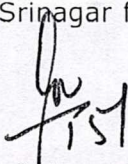
By Order


15/10/24
(Shahzad Azeem)
Registrar General
Dated: 15.10.2024

No: 45799-022/RG/GS

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs Justice _____;
..... for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information;
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar for information and necessary action.
5. Registrar Computers (I.T), High Court of J&K and Ladakh, Srinagar;
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
..... for information.
7. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for information and with the request to upload the same on the official website of the High Court.
8. Joint Registrar, Legal Section, High Court of J&K and Ladakh for information and necessary action.
9. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
10. Order file.


15/10/24
Registrar General

Cr. So do
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15/10/2024
(CPC accounts)